



2025:DHC:6565



\$~72

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

%

Date of decision: 07.08.2025

+

CRL.M.C. 5339/2025 & CRL.M.A. 23010/2025 EXEMPTION

SANDEEP VERMA & ANR.

....Petitioners

Through: Mr. Monish Ali Khan, Adv. for
Petitioners in person.

versus

STATE NCT OF DELHI & ANR.

... Respondents

Through: Mr. Yudhvir Singh Chauhan,
APP for the State with SI Sunil
Gaur, P.S.S.J.Enclave.
Mr. Ifran Firdous, Ms. Mahima
Chaudhary, Mr. Zia Ul Haq,
Ms. Zoha Aslam, Mr. Abdul
Kareem and Mr. Nilesh Lohia,
Adv. for R-2.
R-2 in person.

CORAM:-

HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT(ORAL)

RAVINDER DUDEJA, J.

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 9/2019, dated 06.01.2019, registered at P.S Safdarjung Enclave, Delhi under



Sections 356/379/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. As per averments made in the FIR on 05.01.2019, petitioners during a quarrel with Respondent No. 2 snatched his phone and wallet containing Rs. 5,000/- cash and RC of his bike while he was passing through Deer Park, for his duty. Chargesheet has since been filed under section 356/379/411/34 IPC.

3. During the course of proceedings, the parties amicably resolved their disputes and executed a Memorandum of Understanding dated 26.04.2025. It is submitted that petitioners have paid the total settlement amount of Rs. 40,000/- (Rupees forty thousand only) as per the schedule in settlement. Copy of the Memorandum of Understanding dated 26.04.2025 has been annexed as Annexure A-4.

4. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI Sunil from PS Safdarjung Enclave.

5. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and he has no objection if the FIR No. 9/2019 is quashed against the Petitioners.



6. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 9/2019 is quashed.

7. In *Gian Singh vs State of Punjab (2012) 10 SCC 303*, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."

8. In view of the aforesaid circumstances and the fact that parties have put a quietus to the dispute, no useful purpose will be served in continuing with the present FIR No. 9/2019, dated 06.01.2019, registered at P.S Safdarjung Enclave, Delhi under section 356/379/34 IPC and all the other consequential proceeding emanating therefrom.

9. In the interest of justice, the petition is allowed, and the FIR No. 9/2019, dated 06.01.2019, registered at P.S Safdarjung Enclave, Delhi under section 356/379/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed subject to



2025:DHC:6565



petitioner depositing cost of Rs. 5,000/- each with DSLSA within a period of one month.

10. Petition is allowed and disposed of accordingly.
11. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

August 07, 2025
SK

HIGH COURT OF DELHI



सत्यमेव जयते